

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 12
Appeal 26(PB)/2024

IN THE MATTER OF:

Akarshan Hotel Pvt. Ltd
Vs
Registrar of Companies

.... Petitioner

.... Respondent

Order under Section 252 (3)

Order delivered on 11.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Kartikay Yadav Adv. with Mr. Tavish B. Prasad, Adv
For the RoC : Adv. Shankari Mishra

ORDER

Ms. Shankari Mishra, Ld. Counsel for the RoC appeared physically and seeks time to clear the defect, if any, raised by the Registry and upload the reply on the DMS before the next date of hearing. Ld. Counsel for the Petitioner is present through VC. At request and by consent, list the matter on **08.08.2024**

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

11.07.2024
Lalit